

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA No. 584 of 1999  
OA No. 608 of 1999  
&  
OA No. 626 of 1999

Monday, this the 9th day of October, 2000

CORAM

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

OA No. 584 of 1999:

1. M.K. Divakaran, S/o Kesavan M.P.,  
residing at Mullath House,  
Chittanjur PO,  
Trichur District. ....Applicant

[By Advocate Mr. M.R. Rajendran Nair]

Versus

1. The Sub Divisional Officer,  
Telegraphs, Trichur.  
2. The Telecom District Manager,  
Trichur.  
3. The Chief General Manager,  
Department of Telecom, Kerala Circle,  
Trivandrum.  
4. Union of India represented by the  
Secretary to Government of India,  
Ministry of Communications, New Delhi. ....Respondents

[By Advocate Mr. S. Krishnamoorthy, ACGSC]

OA No. 608 of 1999:

1. U. Ravindran, S/o Gopinathan Kartha,  
residing at Kuppattu House,  
PO Kodassery, Pariyaram,  
Chalakkudy. ....Applicant

[By Advocate Mr. M.R. Rajendran Nair]

Versus

1. Union of India represented by the  
Secretary to Government of India,  
Ministry of Communications, New Delhi.  
2. The Chief General Manager, Telecom,  
Kerala Circle, Trivandrum.  
3. The General Manager, Telecom, Trichur.  
4. The Sub Divisional Officer,  
Telegraphs, Chalakkudy. ....Respondents

[By Advocate Ms. P. Vani, ACGSC]

OA No. 626 of 1999:

1. M.P. Padmanabhan, S/o Kunhiraman Adiyodi,  
residing at Maniyat PO,  
Thrikaripur (via), Kasargod District. ...Applicant

[By Advocate Mr. M.R. Rajendran Nair]

Versus

1. The Sub Divisional Engineer,  
Telecom, Kasargod.

2. The General Manager,  
Telecom, Kannur.

3. The Chief General Manager, Telecom,  
Kerala Circle, Trivandrum.

4. Union of India represented by the  
Secretary to Government of India,  
Ministry of Communications, New Delhi. ...Respondents

[By Advocate Mr. P.J. Philip, ACGSC]

The applications having been heard on 9th October, 2000,  
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

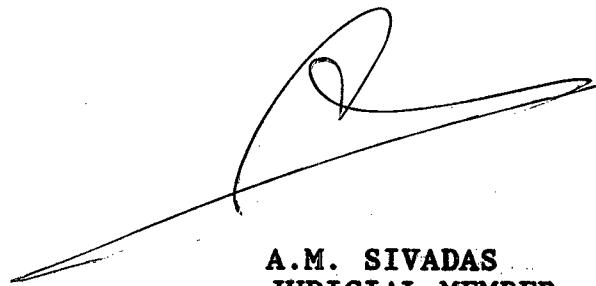
When the Original Applications were taken up, the learned counsel appearing for the applicants submitted that the applicants may be permitted to submit individual representations to the Union of India, represented by the Secretary to Government of India, Ministry of Communications, New Delhi for redressal of their grievance, with a direction to the Union of India, represented by the Secretary to Government of India, Ministry of Communications, New Delhi to consider the representations and pass appropriate orders within a time frame especially in the light of the fact that the Department of Telecom is no longer in existence and a Corporation has come in its place.

2. In the changed circumstance, the submission made by the learned counsel for the applicants seems to be reasonable.

3. Accordingly, applicants are permitted to submit individual representations to the Union of India, represented by the Secretary to Government of India, Ministry of Communications, New Delhi within three weeks from today. If individual representations are received, the Union of India, represented by the Secretary to Government of India, Ministry of Communications, New Delhi shall consider the same and pass appropriate orders within a period of three months from the date of receipt of the individual representations.

4. Original Applications are disposed of as above. No costs.

Monday, this the 9th day of October, 2000



A.M. SIVADAS  
JUDICIAL MEMBER

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